

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)...../2016
CC No(s). 21795/2015

(Arising out of impugned final judgment and order dated 18/04/2015
in ITA No. 81/2015 passed by the High Court of Judicature at
Allahabad)

COMMISIONER OF INCOME TAX, KANPUR

Petitioner(s)

VERSUS

M/S MKU PVT. LTD.

Respondent(s)

(Office report on default)

Date : 31/03/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
[IN CHAMBERS]

For Petitioner(s) Mrs. Gargi Khanna, Adv.
For Mrs. Anil Katiyar, AOR.

For Respondent(s) Mr. Sunil Kumar Jain, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submits that she
does not want to file any additional documents in support of
the special leave petition and therefore the matter be listed
before the Bench for hearing on the question of admission.

Prayer is accepted.

Office is directed to list the matter before the
appropriate Bench for admission.

(SWETA DHYANI)
SR.P.A.

(INDU BALA KAPUR)
COURT MASTER